

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 121**

**CP/8(CH)2024**

**IN THE MATTER OF:**

**Manzoor Ahmad Bhat**

...

**Petitioner**

**Versus**

**Aeon Infratel Private Limited**

...

**Respondent**

**Under Section: 241(1), 242(4), CA 2013**

**Order delivered on 15.04.2024**

**CORAM:**

**SHRI. UMESH KUMAR SHUKLA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Nahush Jain, Advocate.

**ORDER**

This matter has been taken up on special mentioning.

At the request of learned counsel for the petitioner, list the matter on 16.04.2024 for consideration in the supplementary list.

Sd/-  
**(UMESH KUMAR SHUKLA)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**